

GOVERNMENT OF TELANGANA
ABSTRACT

Courts – Designation of the Courts of Principal District and Sessions Judges in all the Districts and the Courts of Metropolitan Sessions Judges in the Metropolitan Sessions Divisions at Hyderabad, Rangareddy, Medchal-Malkajiri as Special Courts for trial of offences under Drugs and Cosmetics Act, 1940 – Notification – Orders – Issued.

LAW (LA, LA & J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No.53

Dated:28-05-2022

Read the following:-

1. G.O.Ms.Nos.19 to 51, Law (LA, LA&J-Home-Courts.A2) Department, Dated:17.05.2022.
2. From the Registrar General, High Court for the State of Telangana at Hyderabad, Letter Roc.No.346/E1/2021, Dated.19-05-2022.

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ORDER:

In the circumstances stated by the Registrar General, High Court for the State of Telangana at Hyderabad in the letter 2nd read above, the Government of Telangana hereby issue the following Notification, which shall be published in Extraordinary Issue of the Telangana Gazette, Dated:28-05-2022 and shall come into force with effect from 02-06-2022.

NOTIFICATION

In exercise of powers conferred by Section 36 AB (1) of Drugs and Cosmetics Act, 1940, the Government of Telangana, in consultation with the Chief Justice, High Court for the State of Telangana, hereby designates the Courts of Principal District and Sessions Judges in all the Districts and the Courts of Metropolitan Sessions Judges in the Metropolitan Sessions Divisions at Hyderabad, Rangareddy, Medchal-Malkajiri as Special Courts in supersession of earlier notifications issued in this regard, from the date of publication of the Notification, for trial of offences relating to Adulterated Drugs or Spurious Drugs and punishable under clause (a) and (b) of Section 13, Sub-section (3) of Section 22 Clause (a) and (c) of Section 27, Section 28, Section 28A, Section 28B and Clause (b) of Sub Section (1) of Section 30 and other offences relating to adulterated drugs or spurious drugs arising from the respective Sessions Divisions and the said Courts shall exercise jurisdiction over the said Sessions Division.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

NANDIKONDA NARSING RAO
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To

The Registrar General, High Court for the State of Telangana at Hyderabad.
The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad for publication of the Notification in the Telangana Gazette Extraordinary and send 25 copies directly to the High Court for the State of Telangana at Hyderabad.
All the Principal District & Sessions Judges through the Registrar General, High Court for the State of Telangana at Hyderabad.
The Metropolitan Sessions Judges, Hyderabad, Rangareddy, Medchal-Malkajiri.

Copy to:-

The PS to Minister (Law and Courts).
The PS to Chief Secretary.
The PS to Secretary to Law Department.
The Law (F) Department.
The Director General of Police, Telangana, Hyderabad.
The Director of Prosecutions, Telangana, Hyderabad.
The Accountant General, Telangana, Hyderabad.
The Pay & Accounts Office, Telangana, Hyderabad
The Director of Treasuries and Accounts, Telangana, Hyderabad.
Sf/Sc.

// FORWARDED :: BY ORDER //

Ravichandrababu
SECTION OFFICER

GOVERNMENT OF TELANGANA
ABSTRACT

Courts – Designation of certain Courts as Special Courts to try the offences under Sections 135 to 140 and Section 150 of the Electricity Act, 2003 (Act No 36 of 2003) – Notification – Orders – Issued.

LAW (LA, LA & J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No.54

Dated.28-05-2022
Read the following:-

1. G.O.Ms.Nos.19 to 51, Law (LA, LA&J- Home- Courts. A2) Dated.17.05.2022.
2. From the Registrar General, High Court for the State of Telangana at Hyderabad, Letter Roc.No.346/E1/2021, Dated.19-05-2022.

\$\$\$

ORDER:

In the circumstances stated by the Registrar General, High Court for the State of Telangana at Hyderabad in the letter 2nd read above, the Government of Telangana hereby issue the following Notification, which shall be published in Extraordinary Issue of the Telangana Gazette, Dated:28-05-2022 and shall come into force with effect from 02-06-2022.

NOTIFICATION

In exercise of the powers conferred under Section 153 of the Electricity Act, 2003 (Act No.36 of 2003), the Government of Telangana, hereby notify that the following Courts mentioned in Column No (2) of the table below are designated as Special Courts to try the Offences under Sections 135 to 140 and Section 150 of the aforesaid Act and will exercise jurisdiction over the districts mentioned in Column No (3) of the table below:

S.No.	Name and Designation of the Court	To function as Special Court for the Judicial District of
(1)	(2)	(3)
1.	I Additional District & Sessions Judge	Adilabad
2.	I Additional District & Sessions Judge	Karimnagar
3.	I Additional District & Sessions Judge	Khammam
4.	I Additional District & Sessions Judge	Mahabubnagar
5.	I Additional District & Sessions Judge	Sangareddy
6.	I Additional District & Sessions Judge	Nalgonda
7.	I Additional District & Sessions Judge	Nizamabad
8.	MSJ-cum-I Additional District & Sessions Judge	Rangareddy
9.	I Additional District & Sessions Judge	Warangal at Hanumakonda
10.	Principal District & Sessions Judge	Asifabad-Kumuram Bheem
11.	Principal District & Sessions Judge	Nirmal
12.	I Additional District & Sessions Judge	Mancherial
13.	I Additional District & Sessions Judge	Rajanna Sircilla
14.	Principal District & Sessions Judge	Peddapally
15.	I Additional District & Sessions Judge	Jagtial
16.	I Additional District & Sessions Judge	Bhadradi Kotthagudem
17.	I Additional District & Sessions Judge	Jogulamba Gadwal

(PTO)

18.	Principal District & Sessions Judge	Nagarkurnool
19.	Principal District & Sessions Judge	Narayanpet
20.	Principal District & Sessions Judge	Wanaparthy
21.	I Additional District & Sessions Judge	Medak
22.	I Additional District & Sessions Judge	Siddipet
23.	I Additional District & Sessions Judge	Suryapet
24.	I Additional District & Sessions Judge	Yadadri-Bhuvanagiri
25.	I Additional District & Sessions Judge	Hanumakonda
26.	Principal District & Sessions Judge	Jangaon
27.	Principal District & Sessions Judge	Mulugu
28.	Principal District & Sessions Judge	Jayashankar-Bhupalapally
29.	Principal District & Sessions Judge	Mahabubabad
30.	I Additional District & Sessions Judge	Kamareddy
31.	I Additional District & Sessions Judge	Vikarabad
32.	MSJ-cum-I Additional District & Sessions Judge	Medchal-Malkajgiri

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

NANDIKONDA NARSING RAO
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To

The Registrar General, High Court for the State of Telangana at Hyderabad.
The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad for
publication of the Notification in the Telangana Gazette Extraordinary and send
25 copies directly to the High Court for the State of Telangana at Hyderabad.

All the concerned Courts through the Registrar General,
High Court for the State of Telangana at Hyderabad.

Copy to:-

The PS to Minister (Law and Courts).
The PS to Chief Secretary.
The PS to Secretary to Law Department.
The Law (F) Department.
The Director General of Police, Telangana, Hyderabad.
The Director of Prosecutions, Telangana, Hyderabad.
The Accountant General, Telangana, Hyderabad.
The Pay & Accounts Office, Telangana, Hyderabad
The Director of Treasuries and Accounts, Telangana, Hyderabad.
Sf/Sc.

// FORWARDED :: BY ORDER //

Ravis Chandrababu

SECTION OFFICER

R

**GOVERNMENT OF TELANGANA
ABSTRACT**

Courts – Designation of certain Courts as Special Courts to try offences under Protection of Human Rights Act, 1993 – Notification – Orders – Issued.

LAW (LA, LA & J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No.55

Dated:28-05-2022
Read the following:-

1. G.O.Ms.Nos. 19 to 51, Law (LA,LA&J- Home- Courts. A2) Department,Dt:17.05.2022.
2. From the Registrar General, High Court for the State of Telangana at Hyderabad, Letter Roc.No.346/E1/2021, Dt.19-05-2022.

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ORDER:

In the circumstances stated by the Registrar General, High Court for the State of Telangana at Hyderabad in the letter 2nd read above, the Government of Telangana hereby issue the following Notification, which shall be published in Extraordinary Issue of the Telangana Gazette, Dated:28-05-2022 and shall come into force with effect from 02-06-2022.

NOTIFICATION

In exercise of the powers conferred by Section 30 of the Protection of Human Rights Act, 1993 (Central Act No.10 of 1994), the Government of Telangana, with the concurrence of the Chief Justice, High Court for the State of Telangana, hereby specify the following Courts mentioned in Column No (2) of the table below as Special Courts to be Human Rights Courts for providing speedy trial of offences arising out of violation of Human Rights, and the said Courts shall exercise jurisdiction over the districts mentioned in Column No (3) of the table below:

S.No.	Name and Designation of the Court	To function as Special Court for the Judicial District of
(1)	(2)	(3)
1.	I Additional District & Sessions Judge	Adilabad
2.	I Additional District & Sessions Judge	Karimnagar
3.	I Additional District & Sessions Judge	Khammam
4.	I Additional District & Sessions Judge	Mahabubnagar
5.	I Additional District & Sessions Judge	Sangareddy
6.	I Additional District & Sessions Judge	Nalgonda
7.	I Additional District & Sessions Judge	Nizamabad
8.	MSJ-cum-I Additional District & Sessions Judge	Rangareddy
9.	I Additional District & Sessions Judge	Warangal at Hanumakonda
10.	Principal District & Sessions Judge	Asifabad-Kumuram Bheem
11.	Principal District & Sessions Judge	Nirmal
12.	I Additional District & Sessions Judge	Mancherial
13.	I Additional District & Sessions Judge	Rajanna Sircilla
14.	Principal District & Sessions Judge	Peddapally
15.	I Additional District & Sessions Judge	Jagtial
16.	I Additional District & Sessions Judge	Bhadradi Kothagudem
17.	I Additional District & Sessions Judge	Jogulamba Gadwal
18.	Principal District & Sessions Judge	Nagarkurnool
19.	Principal District & Sessions Judge	Narayanpet
20.	Principal District & Sessions Judge	Wanaparthy

(PTO)

21.	I Additional District & Sessions Judge	Medak
22.	I Additional District & Sessions Judge	Siddipet
23.	I Additional District & Sessions Judge	Suryapet
24.	I Additional District & Sessions Judge	Yadadri-Bhuvanagiri
25.	I Additional District & Sessions Judge	Hanumakonda
26.	Principal District & Sessions Judge	Jangaon
27.	Principal District & Sessions Judge	Mulugu
28.	Principal District & Sessions Judge	Jayashankar-Bhupalapally
29.	Principal District & Sessions Judge	Mahabubabad
30.	I Additional District & Sessions Judge	Kamareddy
31	I Additional District & Sessions Judge	Vikarabad
32	MSJ-cum-I Additional District & Sessions Judge	Medchal-Malkajgiri

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

NANDIKONDA NARSING RAO
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To

The Registrar General, High Court for the State of Telangana at Hyderabad.

The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad for publication of the Notification in the Telangana Gazette Extraordinary and send 25 copies directly to the High Court for the State of Telangana at Hyderabad.

The concerned Courts through the Registrar General, High Court for the State of Telangana at Hyderabad

Copy to:-

The PS to Minister (Law and Courts).

The PS to Chief Secretary.

The PS to Secretary to Law Department.

The Law (F) Department.

The Director General of Police, Telangana, Hyderabad.

The Director of Prosecutions, Telangana, Hyderabad.

The Accountant General, Telangana, Hyderabad.

The Pay & Accounts Office, Telangana, Hyderabad

The Director of Treasuries and Accounts, Telangana, Hyderabad.

Sf/Sc.

// FORWARDED :: BY ORDER //

Ramesh Chandra
SECTION OFFICER
R

**GOVERNMENT OF TELANGANA
ABSTRACT**

Courts – Designation of certain Courts as Special Courts to try offences under Narcotic Drugs and Psychotropic Substances Act, 1985 – Notification – Orders – Issued.

LAW (LA, LA & J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No.56

Dated:28-05-2022

Read the following:-

1. G.O.Ms.Nos.19 to 51, Law (LA, LA&J-Home-Courts.A2) Department,Dated.17.05.2022.
2. From the Registrar General, High Court for the State of Telangana at Hyderabad, Letter Roc.No.346/E1/2021, Dated.19-05-2022.

\$\$\$

ORDER:

In the circumstances stated by the Registrar General, High Court for the State of Telangana at Hyderabad in the letter 2nd read above, the Government of Telangana hereby issue the following Notification, which shall be published in Extraordinary Issue of the Telangana Gazette, Dated:28-05-2022 and shall come into force with effect from 02-06-2022.

NOTIFICATION

In exercise of the powers conferred by Section 36 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (Act No.61 of 1985), and read with Clause (J) of Section 2 of Code of Criminal Procedure Code 1973, and after consultation with the High Court for the State of Telangana, the Government of Telangana, hereby designates the following Courts mentioned in Column No.(2) of the table below as "Special Courts" to deal with the cases filed under Narcotic Drugs and Psychotropic Substances Act, 1985, even if such cases includes offences punishable under the Indian Penal Code, 1860 or and any other enactment of such offences from part of same transaction, duly following the procedure prescribed under Section 36 A and 36 C of Narcotic Drugs and Psychotropic Substances Act, 1985 (Amended Act 2 of 1988) in the State of Telangana over the districts mentioned in the Column No.(3) of the table below:

S.No.	Name and Designation of the Court	To function as Special Court for the Judicial District of
(1)	(2)	(3)
1.	I Additional District & Sessions Judge	Adilabad
2.	I Additional District & Sessions Judge	Karimnagar
3.	I Additional District & Sessions Judge	Khammam
4.	I Additional District & Sessions Judge	Mahabubnagar
5.	I Additional District & Sessions Judge	Sangareddy
6.	I Additional District & Sessions Judge	Nalgonda
7.	I Additional District & Sessions Judge	Nizamabad
8.	MSJ-cum-I Additional District & Sessions Judge	Rangareddy
9.	I Additional District & Sessions Judge	Warangal at Hanumakonda
10.	Principal District & Sessions Judge	Asifabad-Kumuram Bheem
11.	Principal District & Sessions Judge	Nirmal
12.	I Additional District & Sessions Judge	Mancherial
13.	I Additional District & Sessions Judge	Rajanna Sircilla
14.	Principal District & Sessions Judge	Peddapally
15.	I Additional District & Sessions Judge	Jagtial

(PTO)

16.	I Additional District & Sessions Judge	Bhadradi Kotthagudem
17.	I Additional District & Sessions Judge	Jogulamba Gadwal
18.	Principal District & Sessions Judge	Nagarkurnool
19.	Principal District & Sessions Judge	Narayanpet
20.	Principal District & Sessions Judge	Wanaparthy
21.	I Additional District & Sessions Judge	Medak
22.	I Additional District & Sessions Judge	Siddipet
23.	I Additional District & Sessions Judge	Suryapet
24.	I Additional District & Sessions Judge	Yadadri-Bhuvanagiri
25.	I Additional District & Sessions Judge	Hanumakonda
26.	Principal District & Sessions Judge	Jangaon
27.	Principal District & Sessions Judge	Mulugu
28.	Principal District & Sessions Judge	Jayashankar- Bhupalapally
29.	Principal District & Sessions Judge	Mahabubabad
30.	I Additional District & Sessions Judge	Kamareddy
31.	I Additional District & Sessions Judge	Vikarabad
32.	MSJ-cum-I Additional District & Sessions Judge	Medchal-Malkajgiri
33.	XVIII Additional District and Sessions Judge -cum- II Special Session Judge court Atrocities against Women	Rangareddy

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

NANDIKONDA NARSING RAO
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To

The Registrar General, High Court for the State of Telangana at Hyderabad.

The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad for
publication of the Notification in the Telangana Gazette Extraordinary and send
25 copies directly to the High Court for the State of Telangana at Hyderabad.

All the concerned Courts through the Registrar General, High Court for the State of Telangana
at Hyderabad

Copy to:-

The PS to Minister (Law and Courts).

The PS to Chief Secretary.

The PS to Secretary to Law Department.

The Law (F) Department.

The Director General of Police, Telangana, Hyderabad.

The Director of Prosecutions, Telangana, Hyderabad.

The Accountant General, Telangana, Hyderabad.

The Pay & Accounts Office, Telangana, Hyderabad

The Director of Treasuries and Accounts, Telangana, Hyderabad.

Sf/Sc.

// FORWARDED :: BY ORDER //

Ravishankar

SECTION OFFICER

4

GOVERNMENT OF TELANGANA
ABSTRACT

Courts – Designation of certain Courts as Special Courts to try offences under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 – Notification – Orders – Issued.

LAW (LA, LA & J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No.57

Dated:28-05-2022

Read the following:-

1. G.O.Ms.Nos.19 to 51, Law (LA, LA&J-Home-Courts.A2) Department, Dated:17.05.2022.
2. From the Registrar General, High Court for the State of Telangana at Hyderabad, Letter Roc.No.346/E1/2021, Dated:19-05-2022.

\$\$\$

ORDER:

In the circumstances stated by the Registrar General, High Court for the State of Telangana at Hyderabad in the letter 2nd read above, the Government of Telangana hereby issue the following Notification, which shall be published in Extraordinary Issue of the Telangana Gazette, dated:28-05-2022 and shall come into force with effect from 02-06-2022.

NOTIFICATION

In exercise of the powers conferred by Section 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act No.33 of 1989) and in consultation with the Chief Justice, High Court for the State of Telangana and in supersession of the earlier notifications issued on the subject, the Government of Telangana, hereby designates the following Courts mentioned in Column No.(2) of the table below as "Special Courts" to deal with the cases filed under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, over the districts mentioned in the Column No.(3) of the table below:

SI. NO.	DESIGNATION OF THE COURT AND STATION	CONFINING THE JURISDICTION OVER THE JUDICIAL DISTRICTS OF
(1)	(2)	(3)
1.	Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989, Adilabad	Adilabad, Asifabad-Kumaram Bheem, Nirmal and Mancherial
2.	Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989, Karimnagar	Karimnagar, Rajanna Sircilla, Peddapalli and Jagtial
3.	Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989, Khammam	Khammam and Bhadradi Kothagudem
4.	Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989, Mahabubnagar	Mahabubnagar, Jogulamba Gadwal, Nagarkurnool, Narayanpet and Wanaparthy
5.	Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989, Medak at Sangareddy	Sangareddy, Medak and Siddipet
6.	Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989, Nalgonda	Nalgonda, Suryapet and Yadadri – Bhuvanagiri

(PTO)

7.	Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989, Nizamabad	Nizambad and Kamareddy
8.	Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989, L.B.Nagar	Rangareddy, Vikarabad and Medchal – Malkajiri
9.	Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989, Warangal at Hanumakonda	Warangal, Hanumakonda, Jangaon, Mulugu, Jayashankar – Bhupalpally and Mahabubabad.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

NANDIKONDA NARSING RAO
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To

The Registrar General, High Court for the State of Telangana at Hyderabad.

The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad for publication of the Notification in the Telangana Gazette Extraordinary and send 25 copies directly to the High Court for the State of Telangana at Hyderabad.

All the concerned Courts through the Registrar General, High Court for the State of Telangana at Hyderabad

Copy to:-

The PS to Minister (Law and Courts).

The PS to Chief Secretary.

The PS to Secretary to Law Department.

The Law (F) Department.

The Director General of Police, Telangana, Hyderabad.

The Director of Prosecutions, Telangana, Hyderabad.

The Accountant General, Telangana, Hyderabad.

The Pay & Accounts Office, Telangana, Hyderabad

The Director of Treasuries and Accounts, Telangana, Hyderabad.

Sf/Sc.

// FORWARDED :: BY ORDER //

Ravichandrabh

SECTION OFFICER

R

GOVERNMENT OF TELANGANA
ABSTRACT

Courts – Designation of all the Principal District and Sessions Judges Courts in the State of Telangana as "Special Courts" to try cases under Telangana Panchayat Raj Act, 2018 (Act 5 of 2018) – Notification – Orders – Issued.

LAW (LA, LA & J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No.58

Dated:28-05-2022
Read the following:-

1. G.O.Ms.Nos.19 to 51, Law (LA, LA&J-Home-Courts.A2) Department,
Dated:17.05.2022.
2. From the Registrar General, High Court for the State of Telangana at Hyderabad,
Letter Roc.No.346/E1/2021, dt.19-05-2022.

\$\$\$

ORDER:

In the circumstances stated by the Registrar General, High Court for the State of Telangana at Hyderabad in the letter 2nd read above, the Government of Telangana hereby issue the following Notification, which shall be published in Extraordinary Issue of the Telangana Gazette, dated:28-05-2022 and shall come into force with effect from 02-06-2022.

NOTIFICATION

In exercise of the powers conferred under Section 27(1) of the Telangana Panchayat Raj Act, 2018 (Act 5 of 2018) the Government, in consultation with the High Court for the State of Telangana, hereby notifies all the Principal District and Sessions Judges Courts in the State of Telangana as "Special Courts" to receive and dispose of the cases filed under the said Act and will exercise jurisdiction over the area in which office of the Gram Panchayat is situated for decision arising out of cases filed under Sections 19, 20, 21, 22, 23, 24 and 25 of the said Act.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

NANDIKONDA NARSING RAO
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To

The Registrar General, High Court for the State of Telangana at Hyderabad.

The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad for publication of the Notification in the Telangana Gazette Extraordinary and send 25 copies directly to the High Court for the State of Telangana at Hyderabad.

All the Principal District & Sessions Judges in the State through the Registrar General, High Court for the State of Telangana at Hyderabad

Copy to:-

The PS to Minister (Law and Courts).

The PS to Chief Secretary.

The PS to Secretary to Law Department.

The Law (F) Department.

The Director General of Police, Telangana, Hyderabad.

The Director of Prosecutions, Telangana, Hyderabad.



The Accountant General, Telangana, Hyderabad.

The Pay & Accounts Office, Telangana, Hyderabad

The Director of Treasuries and Accounts, Telangana, Hyderabad.

Sf/Sc.

// FORWARDED :: BY ORDER //


SECTION OFFICER


GOVERNMENT OF TELANGANA
ABSTRACT

Courts – Designation of certain Courts in the State of Telangana as “Special Courts” to try the offences under the Protection of Children from Sexual Offences Act, 2012 – Notification – Orders – Issued.

LAW (LA, LA & J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No.59

Dated:28-05-2022

Read the following:-

1. G.O.Ms.Nos.19 to 51, Law (LA, LA&J-Home-Courts.A2) Department, Dated:17.05.2022.
2. From the Registrar General, High Court for the State of Telangana at Hyderabad, Letter Roc.No.346/E1/2021, dt.19-05-2022.

\$\$\$

ORDER:

In the circumstances stated by the Registrar General, High Court for the State of Telangana at Hyderabad in the letter 2nd read above, the Government of Telangana hereby issue the following Notification, which shall be published in Extraordinary Issue of the Telangana Gazette, dated:28-05-2022 and shall come into force with effect from 02-06-2022.

NOTIFICATION

In exercise of the powers conferred under Sub-Section (1) of Section 28 of the Protection of Children from Sexual Offences Act, 2012 (Act 32 of 2012) in supersession of the earlier notifications issued on the subject, the Government of Telangana, in consultation with the High Court for the State of Telangana, hereby designates the following Courts mentioned in Column No.(2) of the table below as “Special Courts” to try the offences filed under the Protection of Children from Sexual Offences Act, 2012, arising from the respective Sessions Divisions mentioned in Column No.(3) of the table below:

S.No.	Name and Designation of the Court	To function as Special Court for the Sessions Division of
(1)	(2)	(3)
1.	I Additional District & Sessions Judge	Adilabad
2.	I Additional District & Sessions Judge	Karimnagar
3.	I Additional District & Sessions Judge	Khammam
4.	I Additional District & Sessions Judge	Mahabubnagar
5.	I Additional District & Sessions Judge	Sangareddy
6.	I Additional District & Sessions Judge	Nalgonda
7.	I Additional District & Sessions Judge	Nizamabad
8.	MSJ-cum-I Additional District & Sessions Judge	Rangareddy
9.	I Additional District & Sessions Judge	Warangal at Hanumakonda
10.	Principal District & Sessions Judge	Asifabad-Kumuram Bheem
11.	Principal District & Sessions Judge	Nirmal
12.	I Additional District & Sessions Judge	Mancherial
13.	I Additional District & Sessions Judge	Rajanna Sircilla

(PTO)

14.	Principal District & Sessions Judge	Peddapally
15.	I Additional District & Sessions Judge	Jagtial
16.	I Additional District & Sessions Judge	Bhadradri Kotthagudem
17.	I Additional District & Sessions Judge	Jogulamba Gadwal
18.	Principal District & Sessions Judge	Nagarkurnool
19.	Principal District & Sessions Judge	Narayanpet
20.	Principal District & Sessions Judge	Wanaparthy
21.	I Additional District & Sessions Judge	Medak
22.	I Additional District & Sessions Judge	Siddipet
23.	I Additional District & Sessions Judge	Suryapet
24.	I Additional District & Sessions Judge	Yadadri-Bhuvanagiri
25.	I Additional District & Sessions Judge	Hanumakonda
26.	Principal District & Sessions Judge	Jangaon
27.	Principal District & Sessions Judge	Mulugu
28.	Principal District & Sessions Judge	Jayashankar - Bhupalapally
29.	Principal District & Sessions Judge	Mahabubabad
30.	I Additional District & Sessions Judge	Kamareddy
31.	I Additional District & Sessions Judge	Vikarabad
32.	MSJ-cum-I Additional District & Sessions Judge	Medchal-Malkajiri

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

NANDIKONDA NARSING RAO
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To

The Registrar General, High Court for the State of Telangana at Hyderabad.

The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad for
publication of the Notification in the Telangana Gazette Extraordinary and send
25 copies directly to the High Court for the State of Telangana at Hyderabad.

All the concerned Courts through the Registrar General, High Court for the State of Telangana
at Hyderabad

Copy to:-

The PS to Minister (Law and Courts).

The PS to Chief Secretary.

The PS to Secretary to Law Department.

The Law (F) Department.

The Director General of Police, Telangana, Hyderabad.

The Director of Prosecutions, Telangana, Hyderabad.

The Accountant General, Telangana, Hyderabad.

The Pay & Accounts Office, Telangana, Hyderabad

The Director of Treasuries and Accounts, Telangana, Hyderabad.

Sf/Sc.

// FORWARDED :: BY ORDER //

Ravishankar
SECTION OFFICER
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